

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4827  
ANSWERED ON:07.08.2009  
ANTI-DOWRY LAW,1961  
Deora Shri Milind Murli;Mahajan Smt. Sumitra

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the crime against women for dowry is on the rise;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether the National Commission for Women (NCW) proposes to make Anti – Dowry Law, 1961, more stringent;
- (d) if so, whether the Government proposes to amend said law; and
- (e) the steps taken or proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): As per National Crime Records Bureau (NCRB) data a total of 3204, 4504 & 5423 cases were registered under Dowry Prohibition Act 1961 in the country during 2005, 2006 & 2007 respectively thereby showing a rising trend in crime against women for dowry.
- (c) Yes, Madam.
- (d) & (e): The Recommendations of the National Commission for Women (NCW) are under consideration of the Government.